

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )

.....

NEW DELHI: THE 16th Feb, 1993

CORRIGENDUM  
(INCOME-TAX)

S.O.No. In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following modification in its notification No.9004 (F.No. 197/206/91-ITA-I) dated 26-2-92 notifying "Hindu Satkar Samity, Calcutta" for the purposes of the above said clause :-

For: (i) for the assessment years 1992-93 to 1995-96.

Read: (i) for the assessment years 1990-91 to 1992-93.

Notification No. 9210

(F.No.197/206/91-ITA-I)

  
(SHARAT CHANDRA)

UNDER SECRETARY TO THE GOVT. OF INDIA.

To

The Manager,  
Government of India Press,  
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(Near Rajouri Garden), New Delhi.